



(ADVANCE ORDER)

IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)

MONDAY, THE SIXTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX



PRESENT

THE HON'BLE SRI JUSTICE RAVI NATH TILHARI
AND
THE HON'BLE SRI JUSTICE PURUSHOTTAM KUMAR CHINTALAPUDI

WRIT PETITION NO: 2362 OF 2026

Between:

Siddabattula Swarna Latha, W/o Siddabattula Surya Rao @ Suribabu, Dr.
No. 1-236, SC Colony, Rajanagaram Mandalam, Bhupalapatnam
Punyaksetram, East Godavari District

...Petitioner

AND

1. The State of Andhra Pradesh, Represented by its Principal Secretary
GAD Secretariat Buildings, Amaravathi, Guntur District - 522238.
2. The Collector and District Magistrate, East Godavari District -533001.
3. The Superintendent, Central Prison, Rajamahendravaram, East
Godavari District - 533106.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith that this Hon'ble Court to issue an order or direction more particularly one in the nature of the Habeas Corpus under Article 226 of Constitution of India setting aside the Detention Order dated 12.01.2026 passed by the 2nd Respondent vide Ref. No. M1/545047/2026 which was subsequently confirmed by Respondent No.1

vide G.O.Rt.No. 541 dated 10.03.2026 as arbitrary, illegal, and unconstitutional and direct the Respondents to produce the detainee i.e., G Siddabattula Surya Rao @ Suribabu before this Hon'ble Court and set him at liberty and pass such other order or orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

(Main prayer was amended as per c.o.dt.09.4.2026 Vide I.A.No.2 of 2026 in W.P.No.2362 of 2026.)

Counsel for the Petitioner: SRI SINGAMSETTY V.M. SANKAR

Counsel for the Respondents No.1 to 3: ADDL ADVOCATE GENERAL

The Court made the following Order:

THE HONOURABLE SRI JUSTICE RAVI NATH TILHARI
AND
THE HONOURABLE SRI JUSTICE PURUSHOTTAM KUMAR
CHINTALAPUDI

WRIT PETITION No.2362 of 2026

ADVANCE ORDER:

This writ petition is allowed, setting aside the order of detention and the order of confirmation. The Detenu shall be set at liberty immediately, if he is not required in any other case. Since, we have set aside the order on the ground of non-consideration of the relevant material which was not brought to the notice of the District Collector, we provide that the respondent- District Collector shall be at liberty to pass a fresh order in accordance with law. However, in case any order of detention has to be passed afresh, the period of detention shall not exceed in total 12 months including the period already served pursuant to the impugned detention orders.

(Detailed order follows..)



//TRUE COPY//

Sd/- SISTA SHYAMALA
ASSISTANT REGISTRAR
bow
SECTION OFFICER

To,

1. The Principal Secretary GAD Secretariat Buildings, Amaravathi, Guntur District - 522238.
2. The Collector and District Magistrate, East Godavari District -533001.
3. The Superintendent, Central Prison, Rajamahendravaram, East Godavari District - 533106.
4. One CC to SRI SINGAMSETTY V.M. SANKAR, Advocate [OPUC]
5. Two CCs to ADDL. ADVOCATE GENERAL, High Court of Andhra Pradesh[OUT]
6. Two CD Copies

vna

HIGH COURT

DATED:06/07/2026

ADVANCE ORDER

WP NO. 2362 OF 2026



ALLOWING THE WRIT PETITION
WITHOUT COSTS